

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 366 of 2020

IN THE MATTER OF:

Rajendra Kumar Kundanmal Jain

...Appellant

Versus

Vijail A. Jain & Ors.

...Respondents

Present: -

**For Appellant: Mr. Chandra Shekhar Gupta, Advocate
Mr. Rajender Jain, (Party in Person)**

For Respondent: Mr. Shreyas Awasthi, Advocate.

Mr. J. Ranawat, Advocate for R-2.

**Mr. Kunal Kanungo and Ms. Pratiksha Sharma, Advocate
for R-3.**

ORDER
(Virtual Mode)

19.01.2021 Learned counsel for the Appellant submits that he has filed 'Notes of Written Submissions' on 16.01.2021, which is taken on record.

Learned counsel for the Respondent Nos. 1, 2 & 3 submits that he will file 'Notes of Written Submissions' within one week. Prayer is allowed.

List the Appeal 'For Hearing' on **1st February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)